

(6)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

ORIGINAL APPLICATION No.444 OF 1988

Shri T.T. David,
Foreman, Unit II,
C/o. Ordnance Factory,
Chanda, Pin : 442 501

And Others.

... Applicants

V/s.

Union of India, through
The Secretary,
Ministry of Defence Production,
South Block,
New Delhi - 110 001.

And Others.

... Respondents

Coram: Hon'ble Member(J), Shri M.B. Mujumdar
Hon'ble Member(A), Shri P.S. Chaudhuri

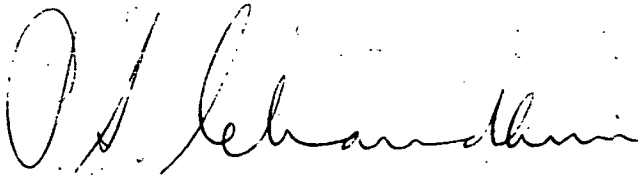
TRIBUNAL'S ORDER:

Dated: 5.10.1989.

After the above order was passed and signed we found from the letter dated 2³ 7.1989 from the Principal Bench that Union of India has filed Misc. Petition No.1263/89 under Section 25 of the Administrative Tribunals Act for transferring O.A.s No.448/88 and 645/88. By the said letter our office was asked to issue notices to the applicants in both these cases returnable on 15.9.1989 before the Principal Bench as to why the cases should not be transferred to the Principal Bench. We find from names of the parties that O.A.No.448/88 is wrongly mentioned and it should have been O.A.No.444/88. The office has⁵ issued notices to the parties on that assumption only on 23.8.1989. This notice was received by applicant No.1 Shri T.T.David on 25.8.1989. In reply he has sent a letter dt. 28.8.1989 to this office with a copy to the Chairman of the Central Administrative Tribunal objecting to the transfer of the application. But it is for the Hon'ble Chairman to decide whether the application should be transferred to the Principal Bench or not. So far no orders are received.

...2/-

Hence we keep this case for directions on 16.10.1989. Notice of this date need not be issued to the parties. However, the office to write to the Section Officer Judicial-I of the Principal Bench for informing if any final orders are passed on Misc. Petition No.1263/89.



(P.S. CHAUDHURI)
MEMBER(A)



(M.B. MUJUMDAR)
MEMBER(J)